

NOTICE

In pursuance of the directions in the Office Order No.277 of 2019 dated 06/12/2019, issued by the Hon'ble I/c.Principal Judge, all the applicants who are applying for obtaining Certified Copies in Civil Proceedings in Decree Department, Certified Copy Section, Bombay City Civil Court at Fort, Bombay, are hereby informed to mention Mobile number in the application, while applying for Certified Copies, enabling this office to notify the applicants by SMS, as soon the Certified Copy is ready or to remove objections in the applications or to make payment of deficit charges, if any.

Applicants are hereby also informed to collect the Ready Certified Copies within next 14 working days from the date of SMS sent, notice published/displayed on the Office Notice Board and on the Court website <https://districts.ecourts.gov.in/mumbai-citycivil-court> to that effect and the applicants to take note that on failure to take delivery of Certified Copies within the prescribed period, the Applications for Certified Copies will filed and disposed of and deposited amount will be credited to Government.

Applicants are hereby also informed to make payment of deficit charges or remove office objections, to make their certified copies ready, within next 10 working days from the date of SMS sent, notice published/displayed on the Office Notice Board and on the Court website <https://districts.ecourts.gov.in/mumbai-citycivil-court> to that effect, failing which their copying applications will be filed on next 31st working day from the date of notice, without any action, as provided under Para 559(5) of Civil Manual.

Applicants are hereby also informed that if the initial deposited amount in the rejected Applications for Certified Copies on the ground of non removal of objections or for want of payment of deficit charges,

Mr. Dhuri
to upload notice
@ appln. for CC.
Anagha
11/12/19

: 2 :

is not taken back within a period of next 30 working days from the date of SMS sent, notice published/displayed on the Office Notice Board and also on the Court website <https://districts.ecourts.gov.in/mumbai-citycivil-court>, in respect of payment of deficit charges or removal of office objections, the same will be credited to Government.

Applicants are hereby lastly informed that in the cases where estimated deposit falls short of the charges which would have to be recovered in respect of the copies and the applicant refuses to pay the balance of the amount of the charges due, the same will be recovered by attachment and sale of the moveable property of the applicant.

All concerned to take note and to co-operate with the administration.

Dated this 7th day of December, 2019.

By order,



(S.S.Purekar)

Registrar,
City Civil Court, Bombay

APPLICATION FOR CERTIFIED COPY

URGENT / ORDINARY

**IN THE COURT OF CITY CIVIL AND SESSIONS FOR GR. BOMBAY
AT MUMBAI / DINDOSHI.**

NO. / 201

.... Plaintiff / Applicant.

versus

.... Defendant / Respondent.

To,
The Registrar,
City Civil / Sessions Court,
Bombay.

Be Pleased to furnish me the certified copy of the below mentioned document/s, as per the details as under:

1. A) Name of the Applicant : _____
- B) Address : _____

- C) Phone No. : _____
- D) Vakalatnama filed : Yes / No.
- E) Clerk Registration No. : _____

2. A) Details of the certified copy sought : _____

- B) Coram and Court No. : _____
- E) Status of the case : Pending / Disposed off.

3. Purpose of the certified copy : _____

4. Whether the certified copy applied is of Document - Original / Photocopy.

I undertake to pay the deficit charges if any.

Mumbai,

Dated :

Yours Faithfully,

Advocate for _____

Note: Third Party Applicant shall file Affidavit in support of Application stating the purpose, as to why the certified copy is required.